

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 933 of 2020

Adesh Budhia..... **Petitioner(s)**

Versus

State of Jharkhand..... **Opp. Party(s)**

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Coram: Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

For the Petitioner : Mr. Sarju Prasad, Advocate

For the State : Mr. Ranjit Kumar, A. P.P.

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3/10.09.2020 This case was listed/ supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

Learned counsel for the petitioner undertakes to deposit the deficit court fee within two weeks from today. Rest of the defects stand ignored.

After some arguments, learned counsel for the petitioner seeks permission to withdraw this criminal miscellaneous petition with a liberty to approach this Court, if at all, the petitioner is charge sheeted and cognizance is taken against him.

Prayer is allowed.

Let this criminal miscellaneous petition be dismissed as withdrawn with the liberty aforesaid.

(Ananda Sen, J)